GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE RAJYA SABHA UNSTARRED QUESTION No. 3551

TO BE ANSWERED ON TUESDAY, THE 27TH MARCH, 2018 6, CHAITRA 1940 (SAKA)

TAX ON AGRICULTURAL INCOME

3551. DR. PRADEEP KUMAR BALMUCHU:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether it is a fact that Government is planning to impose tax on agricultural income;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether it is a fact that Niti Aayog has recommended for this tax imposition, if so, the details thereof; and
- (d) the stand of Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA)

- (a)&(b) No sir. There is no such proposal under consideration at present. Under the provisions of the Constitution of India, Central Act cannot levy tax on agricultural income since agriculture is a state subject as it falls under List II of the Seventh Schedule under Article 246. For this reason, exemption to agricultural income has been provided under the Income-tax Act, 1961.
- (c) No sir, no such recommendation has been received from the Niti Aayog.
- (d) Does not arise in view of reply to (c) above.
